

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No.51/Chd/Pb/2023

IN THE MATTER OF:

Bank Of Maharashtra Through Nitin Narang ... **Applicant**

Versus

Geeti Jain ... **Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 10.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Mr. Viren Sharma, Advocate

For the Personal Guarantor : Mr. Ajay Singh, Advocate.

ORDER

Heard the submissions made by the counsel for both the parties. Let the matter be posted to 09.07.2024 for arguments.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**